

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). Since the Ministry of Welfare provides financial assistance to a very large number of voluntary organisations engaged in welfare activities and regarding which inspection reports from State Governments are, by and large, inadequate and also not received regularly, it has not been possible to make a comprehensive assessment of the functioning of such organisations. However, on the basis of limited feed back received from inspections carried out from time to time, necessary interventions have been made to ensure that NGOs with good track record are assisted and that releases made to them are streamlined and rationalised.

(c) the details are given below :

Year	No of applications received
1992-93	1262
1993-94	2057
1994-95	2563

(d) The following criteria are generally followed for sanctioning/releasing grants-in-aid to the voluntary organisations:-

- (i) The organisation should be registered under the Societies Registration Act, Companies Act, Trust or any other Institution recognised by the Ministry of Welfare.
- (ii) The organisation should be working in the relevant field for atleast two years;
- (iii) The organisation should be financially sound and should be in a position to bear atleast 10 percent of the total expenditure involved in the implementation of the scheme/ programme;
- (iv) The application of the organisation should be recommended by the concerned State Governments/ UT Administrations; and

In the recently concluded Welfare Ministers Conference a more rigorous criteria for identifying deserving NGOs for sanctioning grant-in-aid and decentralisation of the procedure for such assistance have been recommended. This matter is under consideration.

(e) The details are given below:-

Years	No of applications cleared
1992-93	774
1993-94	1080
1994-95	1320

(f) The utilisation of financial assistance made available to NGOs is monitored through progress report, utilisation certificate and statement of audit and accounts submitted by them for the grants pertaining to the proceeding year. Further, officers of State Governments are expected to carry out regular and detailed inspections but this does not happen in many cases for which the matter has been taken up with the State Governments. Evaluation studies are also sponsored about the performance of NGOs under specific schemes.

(g) The amount earmarked for various schemes under which assistance is given to voluntary organisations in B.E. for the current year is Rs. 85.63 crores.

#### Dankuni Coal Complex

\*113. SHRI V. SREENIVASA PRASAD: Will the Minister of COAL be pleased to state :

(a) whether Dankuni Coal Complex of CIL has been giving the production results as targeted;

(b) if so, the details in this regard during the last two years;

(c) if not, the reasons therefor ; and

(d) the steps taken or proposed to be taken by the Government to increase the production by the above complex?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b). Details of targets and actual production of products of Dankuni Coal Complex for 1993-94 and 1994-95 are given below:

Product	Unit	Year	Target	Actual
Coal Gas	(million therms)	1993-94	4.84	3.93
		1994-95	7.55	7.08
CIL Coke	(tonnes)	1993-94	77,000	64,917
		1994-95	1,22,570	80,061
Coke Fines	(tonnes)	1993-94	15,500	15,812
		1994-95	21,880	18,996

(c) Targets could not be achieved mainly because of the failure of the linked consumer. Greater Calcutta Gas Supply Corporation (an Undertaking of the Government of West Bengal) to draw the committed quantity of gas.

(d) As of now, Coal India Limited (CIL) are directing their efforts to make the unit viable through maximisation of production and speedy development of market for the products. The efforts are reflected in steady improvement in production in recent years.